

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1248 of 2004

Dated: This the 29th day of October, 2004

HON'BLE MRS. MEERA CHHIBBER, J.M.
HON'BLE MRS. ROLI SRIVASTAVA, A.M.

Smt. Suman Tripathi wife of Dinesh Chandra Tripathi,
resident of Village and Post Mohammadpur, District
Ballia.

Applicant.

By Advocate : Shri Mohan Yadav

Versus

1. The Union of India through Secretary Ministry of
Communication, South Block, New Delhi.
2. Post Master General, Gorakhpur Parimandal, Gorakhpur.
3. The Superintendent of Post Offices, Ballia Mandal,
Ballia.
4. Subhash Chandra son of Shri Shiv Murti Ram,
resident of Village and post Bhimpura, Ballia
presently posted as Post Master Dak Sewak Post
Master, Post Office Mohammadpur, District Ballia.

Respondents.

By Advocate : Shri Saumitra Singh

O R D E R

By Hon'ble Mrs. Meera Chhibber, J.M.

By this O.A. applicant has sought quashing of the
appointment order dated 12.3.2003 issued in favour of
respondent no.4 with a further direction to the respondents
to appoint the applicant on the post of **Gramin Dak Sewak
Post Master, Post Office Mohammadpur, District Ballia.**

2. It is stated by the applicant that she had secured
367 marks out of 600 in the High School while Shri
Subhash Chandra had secured 361 marks out of 600 as such
she is entitled to get appointment in place of respondent
no.4. Being aggrieved she gave a representation to the

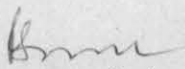
Superintendent of Post Offices, Ballia Mandal, Ballia on 07-10-2003 through registered post. ~~She~~ had further ~~gi~~ given another representation on 10-10-2003 through registered post followed by representation dated 19.7.04 again sent through registered post but till date none of ~~his~~ representations have been decided by the Authorities. Applicant has also filed an application under section 5 of the Limitation Act stating therein that ~~she~~ had applied for the post of Gramin Dak Sewak Post Master Mohammadpur, pursuant to notification dated 11.11.2002 ~~but~~, but ignoring the claim of applicant one Shri Subhash Chandra was given appointment, which fact came to the notice of applicant only on 04.09.2003 and immediately thereafter ~~she~~ moved representation, but since no reply has been given to ~~her~~. She has no other option but to file the present O.A.. It is submitted by the applicant that since she was persuing the matter with the lower authorities, delay may be condoned.


3. Perusal of the O.A. shows that all the representations were sent through registered post, which means applicant was persuing the cause, accordingly application for ~~delay~~^B condonation ^{of delay B} is allowed. Since respondents have not even applied their ~~minds~~ to the grievance raised by the applicant, we think it would be better if this O.A. is disposed off at the admission stage itself without going into the merits of the case by giving a direction to the respondent no.3 to apply his mind to the grievance raised by the applicant and to dispose off the same by passing a reasoned and detailed order under intimation to the applicant within a period of three months from the date of receipt of a copy of this order.



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4. With the above direction this O.A. is disposed off at the admission stage itself with no order as to costs.


Member (A)


Member (J)

Brijesh/-